

SHRI MANORANJAN BHAKTA : What the hon. Member has mentioned is a very correct position that according to our Constitution, a Scheduled Caste or a Scheduled Tribe recognised in one State is not automatically recognised in other States until and unless in the Schedule of that particular State that caste name is included. That is why, if anything is to be done, whether it is Andamans or Uttar Pradesh or Bihar...

MR. SPEAKER : Do you want to conclude your speech today or do you want to continue next time?

SHRI MANORANJAN BHAKTA : How can I conclude my speech today? I have just started, Sir. I think it will carry over to the next time.

MR. SPEAKER : Yes. You can speak for one more minute today.

SHRI MANORANJAN BHAKTA : The point here is, in the Andaman and Nicobar Islands, we have examined this process many times. Until and unless on this matter a Constitution amendment is not made, if you want to make reservation for any job available in the Islands to the people from the mainland, it will create heart-burning among the local youth who are jobless and who are searching for jobs. That is why, it is essential that this House should look into this in its totality and not in isolation. That is my suggestion.

MR. SPEAKER : Thank you. You may continue next time.

17.59 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

"In accordance with the provisions of sub-

rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 18th December, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

18.00 hrs.

VALEDICTORY REFERENCE

MR. SPEAKER : Hon. Members, we have come to the end of the Winter Session. I thank all the hon. Members for their cooperation extended to the Chair.

I take this opportunity to wish all the hon. Members and the people of India a Merry Christmas and a very Happy New Year.

Now, hon. Members may stand up for the *Vande Matram*.

18.0½ hrs.

NATIONAL SONG

The National Song was played.

MR. SPEAKER : The House stands adjourned *sine die*.

18.01 hrs.

The Lok Sabha then adjourned *sine die*.
